PART II—Section 3—Sub-section (1)

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 15th October, 2010

G.S.R. 849(E).—In exercise of the powers conferred by clauses (a) and (b) of sub-section (1) of Section 642
read with Sections 266A, 266B and 266E of the Companies Act, 1956 (1 of 1956) the Central Government hereby makes the following rules further to amend the Companies (Director Identification Number) Rules 2006, namely:

1. (1) These rules may be called the Companies (Director Identification Number) Rules 2006, (Amendment), 2010.

(2) These rules shall come into force on the 5th day of December, 2010.

2. In the Companies (Director Identification Number) Rules 2006,

(i) in Form DIN-1, in the declaration, at the bottom of serial number 14, the following declarations shall be inserted namely:

"I also confirm that I am not restrained/disqualified/removed of, for being appointed as Director of a company under the provisions of the Companies Act, 1956 including Sections 203, 274 and 388E of the said Act.

* I further confirm that I have not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court."

(ii) in Form DIN-3, under Verification, the following Verifications shall be added namely:

"It is hereby confirmed that the appointed Director(s) whose particulars are given above, has given declaration to the company that he/she is not restrained/disqualified/removed of, for being appointed as Director of a company under the provisions of the Companies Act, 1956 including Sections 203, 274 and 388E of the said Act.

It is also confirmed that the appointed Director(s) whose particulars are given above, has given a declaration to the company that he/she has not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court."

[F. No. 1/06/2010 CL-V]
RENUKA KUMAR, Jt. Secy.

Note: The principal rules were published vide number G.S.R. 649(E), dated the 19th October, 2006 and were last amended vide number G.S.R. 265(E), dated 29th March, 2007.